

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

SEVENTEENTH REPORT

(Presented on 17-3-1993)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventeenth Report.

2. The Committee met on 15 March, 1993 for—

- I. Examination of the Constitution (Amendment) Bill, 1993 (*Amendment of articles 84 and 173*) by Dr. B.G. Jawali under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(c) of the Rules of Procedure to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, 19 March, 1993.

Examination of a Constitution (Amendment) Bill

3. The Committee considered the Constitution (Amendment) Bill, 1993 (*Amendment of articles 84 and 173*) by Dr. B.G. Jawali and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Bill seeks to amend articles 84 and 173 of the Constitution with a view to lowering the qualifying age from thirty years to twenty-five years for contesting elections to Rajya Sabha and Legislative Councils and also from twenty-five years to twenty-one years for contesting elections to Lok Sabha and Legislative Assemblies.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

(1) Resolution by Shri Jagat Vir Singh Drona regarding checking of infiltration of people of Bangla Desh.	2 hours
(2) Resolution by Dr. Krupasindhu Bhoi regarding Development Council for tribal and backward areas of western Orissa.	2 hours

Recommendations

5. The Committee recommend that—

- (i) Dr. B.G. Jawali be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;
March 15, 1993
Phalguna 24, 1914 (Saka)
MGIP(PLU)MFND—1000LS—15.3.93.

S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.